

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2779/2019

Thursday, this the 19th day of September 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Manoj Kumar Gupta
s/o Shri Munna Gupta
r/o F-14, Ganga Vihar, Shahdara
Delhi – 110 094
Age 36 years, Group B
Designation – Head Elec/RTI Sup.
In DMRC Emp. No.5826

(Applicant in person)

..Applicant

Versus

1. Through Chairman & Managing Director, DMRC
Delhi Metro Rail Corporation Limited
Metro Bhawan, Barakhamba Road
New Delhi – 110 001

..Respondent

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicant is an employee of Delhi Metro Rail Corporation (DMRC) Ltd., the respondent herein. He applied for leave in July 2019 for the purpose of undertaking a trip to *Kailash Mansarovar Yatra*. The respondent passed orders dated 22.07.2019 and 08.08.2019 pointing out certain deficiencies in the application, and sought additional information. The applicant states that as per schedule, he went to *Kailash Mansarovar Yatra* and returned.

This O.A. is filed with a prayer to award compensation of ₹25 lacs in the form of damages for harassment, and for costs of ₹25,000/-.

2. We heard the applicant, who argued in person. He filed O.A. No.2309/2019 on an earlier occasion with regard to the sanction of his leave. That was dismissed on 19.08.2019 by observing that there was no representation on several occasions. In case the leave applied by him was not sanctioned, he was supposed to pursue remedies in that behalf. However, he straightway claimed compensation of ₹25 lacs. The record discloses that the respondents have passed orders requiring the applicant to furnish some information. It is not clear as to whether he furnished information or not.

3. We do not find any merit in this O.A. It is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

September 19, 2019
/sunil/